

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

AA

RA-141/98 in
MA-1445/98
MA-1446/98
OA-1259/96

New Delhi this the 20th day of December, 2000.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Union of India through
Secretary,
Dept. of Personnel & Training,
North Block, New Delhi. Review Applicant
(through Sh. VSR Krishna, Advocate)

Versus

1. Sh. Shikhar Ojha,
S/o Sh. S.K. Ojha,
E-41, Central Govt. Officers
Qrs., San Martin Marg,
Bapu Dham, New Delhi. Respondent in RA
(Present : None even on second call)
2. The Secretary,
UPSC,
Dholpur House,
New Delhi. Proforma Respondent
(Present : None even on second call)

ORDER (ORAL)

Hon'ble Sh. S.R. Adige, Vice-chairman(A)

We have heard Sh. VSR Krishna, learned
counsel for review applicant.

2. RA-141/98 is disposed of with the
observation that ^{action on} Para-16 of the Tribunal's order dated
06.02.98 in OA-1259/96 may be initiated if and when Sh.
Ojha or anybody ^{else} aggrieved, appears and prays for
initiation of the same, within six months from the date
of receipt of a copy of this order.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

S.R. Adige

(S.R. Adige)
Vice-Chairman(A)